NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

5. IA 1952(MB)2024
IN
C.P. (IB)/3060(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Micromax Informatics Ltd
Vs
Good Day Ventures (India) Pvt Ltd

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Sneha Gupta a/w Ms. Vidya Kata, Ld. Counsel for the Applicant present through virtual mode.

   IA-1952/2024

2. This is an Application filed u/s 60(5) by the Applicant seeking extension for the purpose of conducting the liquidation process of the Corporate Debtor.
3. Ld. Counsel for the Liquidator submits that he is yet to take over possession of the Row House Property of the Corporate Debtor as directed by this Bench. And therefore, seeks extension of liquidation period to re-auction the said asset of the Corporate Debtor.
4. This Bench is of the considered view that considering the facts of the case six months extension of the liquidation period would be sufficient to take conduct auction and conclude the process. Therefore, six months extension is allowed w.e.f. 02.03.2024.
5. In view of aforesaid, the present Application is **partly allowed** and disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/